

DIVISION BENCH
COURT - I

O-230

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/125(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	ASHOK SAHU VS ASHOK SECURE BROADBAND NETWORK PRIVATE LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Ms. Shruti Singhanian, FCS : For Petitioner

Mr. Rishav Banerjee, Adv. : For R1, 2 & 3
Mr. Rajarshi Banerjee, Adv.

Ms. Prerna Shaha, Adv. : For R-4

ORDER

1. Ld. Counsel/Authorized Representative for the parties present.
2. Ld. Authorized Representative for the petitioner states that an IA has been filed by the petitioner which is pending clearance of some defects. Let the defects be cleared within one week.
3. Rejoinder affidavit in terms of order dated 29th of February, 2024 has not been filed. In the interest of justice, ten days' time is extended for filing rejoinder affidavit. It is made clear, if the rejoinder affidavit is not filed, right to file the same shall stand closed.
4. Post this matter on 4/7/2024.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**